

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **19.03.2021** at **2.00 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : Appeal/01/CHE/2021
NAME OF PETITIONER : Sevugarajan K, of M/s METZ Lab Pvt Ltd
NAME OF RESPONDENT : RoC, Chennai
SECTION : Sec 252 Of CA 2013

ORDER

Ms. P.M.Vatsala, Advocate for the Petitioner and upon notice Ld. AROC Mr. K.Nikhil for the RoC are present through Video Conferencing Platform.

It is represented by the Ld. AROC that the report of the RoC has been duly filed. However, the same is not available on record.

Ld. Advocate for the Petitioner represents that notice to the Income Tax Department has been duly given on 17.03.2021 in relation to the date of hearing of the Petition. However, upon a query posed by this Tribunal as to whether the PAN of the Company which had been struck off for being mentioned in the said matter, Ld. Advocate for the Petitioner in all fairness represents that the PAN of the Company had not been disclosed. In the circumstances, she seeks an opportunity to disclose the PAN as well as to send notice once again to the Income Tax Department in relation to the Petition.

Taking into consideration the said representation, the Petitioner is directed to send notice clearly mentioning the PAN of the Company which had been struck off to the jurisdictional

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Income Tax Office. Let the same be done within a period of three (3) days from today.

Upon receipt of notice, the Income Tax Department is directed to file its objection/report, if any, in relation to the Petition within a period of three (3) weeks thereafter.

In the meanwhile, the **Registry** is directed to update the report of the RoC on record.

Post this matter on **21.04.2021**.

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(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)

MS